

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-07-2024 AT 10:30 AM**

CP (IB) No. 36/95/HDB/ 2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Indian Bank

...Petitioner

AND

Mr. P Vani Murthy in the matter of Abhirama Steels Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

No representation for the Petitioner/Creditor and also for the Personal Guarantor.

However, the record reveals that a memo filed by the Chief Manager, State Bank of India i.e., the Petitioner/Creditor stating that “*due to technical reasons*” the Petitioner Bank withdrawing the Company Petition, the same may dismissed as withdrawn. The matter in fact stands adjourned to 30.07.2024. However, in view of the memo the matter suo-moto advanced from 30.07.2024 to this date. Perused the memo. **The Company Petition is dismissed as withdrawn. No costs.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)